

Title: Raised a question of Privilege and alleged the Hon. Prime Minister, Shri Atal Bihari Vajpayee for offering bribe to the members of Parliament to win the majority in the House. 11.04 hrs.

MR. SPEAKER: What is your point ?

SHRI ARIF MOHAMMAD KHAN (BAHRAICH): Mr. Speaker, Sir, I have given notice under Rule 222 and 223 of the Rules of Procedure and Conduct of Business in Lok Sabha for raising a question of breach of privilege of the Members of my party, including myself, in Lok Sabha.

Sir, as you are aware, after the results of the Elections to the 12th Lok Sabha were announced and the B.J.P. emerged as the single largest party, the Leader of the B.J.P. Parliamentary party was invited by the President and was asked to give letters of support of the supporting parties. As you may recall, initially he could give letters of support of only about a little more than 240 Members. (Interruptions) I have been allowed by the hon. Speaker. This is very important. (Interruptions)

SHRI SATYA PAL JAIN (CHANDIGARH): Mr. Speaker, Sir, the conduct of the President cannot be discussed in this House. (Interruptions)

श्री कान्ति लाल भूरिया (झाबुआ): अध्यक्ष महोदय, आपने आरिफ खान साहब को बोलने की इजाजत दी है।

... (व्यवधान)

श्री राम दास आठवले (मुम्बई, उत्तर-मध्य): अध्यक्ष महोदय, यह क्या हो रहा है ?

... (व्यवधान)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAM NAIK): Mr. Speaker, Sir, I am on a point of order.

DR. SUBRAMANIAN SWAMY (MADURAI): Mr. Speaker, Sir, a Minister cannot raise a point of order.

श्री कान्ति लाल भूरिया : अध्यक्ष महोदय, आप इन्हें रोकिये।

... (व्यवधान)

आप इन्हें बैठाइये।

... (व्यवधान)

आपने उन्हें बोलने की इजाजत दी है ?

SHRI ARIF MOHAMMAD KHAN : Sir, I may be allowed to complete my submission. (Interruptions)

MR. SPEAKER: Please sit down.

... (Interruptions)

MR. SPEAKER: Please sit down. I want to hear him.

SHRI RAM NAIK: Mr. Speaker, Sir, under the rules the hon. President's actions and decisions cannot be discussed in the House. (Interruptions)

श्री राम दास आठवले : अध्यक्ष महोदय, आपने उन्हें एलाऊ किया है ?

... (व्यवधान)

MR. SPEAKER: I have allowed him. This is not good. Please be seated first.

... (Interruptions)

MR. SPEAKER: Please hear me. Now I have allowed him. Please hear him first and then I will come to your point of order.

... (Interruptions)

SHRI ARIF MOHAMMAD KHAN: Sir, I am extremely obliged to you. The point I am making is that this question which I am going to raise involves not merely the privilege of the House but a much more basic question as to whether the Members of this august House are going to perform their duties in accordance with the dictates of their conscience or their conscience is going to be influenced by the power of the Government by offering bribe, by offering perks, by offering favours and by intimidating them to succumb to the pressure and to the fear which this Government is trying to unleash.

Sir, on the first day the hon. Prime Minister could submit only a list containing names of not more than about 242 Members and then, Sir, this process of bringing pressure on us had started. I would like to draw your kind attention to a very important legal provision.

It is not a bribery when it is offered and accepted but mere offer of bribery is a criminal offence... (Interruptions)

MR. SPEAKER: I coming to you.

... (Interruptions)

SHRI ARIF MOHAMMAD KHAN : Sir, this government led by Shri Atal Bihari Vajpayee is a minority Government from day one. They were trying to win over the support during those four-five crucial days. They have every right to appeal to the conscience and they have every right to tell the Members of this House... (Interruptions)

SHRI SATYA PAL JAIN : Sir, I am on a point of order.

MR. SPEAKER: Please conclude.

... (Interruptions)

MR. SPEAKER: Please conclude. I have given you time. You please conclude.

">THE MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI SUSHMA SWARAJ): Hon. Speaker, Sir, you cannot allow a Member to raise a question which is a reflection on the wisdom of the President. You cannot allow him to raise such questions whether it is a minority Government or a majority Government. This Government has come into being by the order of the President... (Interruptions).

MR. SPEAKER: You please conclude.

SHRIMATI SUSHMA SWARAJ: No, Sir. He cannot be allowed to raise a question which is a reflection on the wisdom of the President of India. This cannot be allowed to be raised... (Interruptions).

MR. SPEAKER: Please conclude.

SHRIMATI SUSHMA SWARAJ: Sir, this is against the rules and this is against the conventions of this hon. House also. No question could be raised which reflects on the wisdom of the President of India... (Interruptions).

MR. SPEAKER: Please conclude.

SHRIMATI SUSHMA SWARAJ: No, Sir... (Interruptions)

SHRI ARIF MOHAMMAD KHAN : Sir, I would like to assure you... (Interruptions)

SHRI SATYA PAL JAIN : Sir, I am on a point of order.

MR. SPEAKER: I am coming to your point of order.

... (Interruptions)

SHRI SATYA PAL JAIN (CHANDIGARH): Sir, I am on point of order. I am referring to Rule 352 of Rules of Procedure and Conduct of Business in Lok Sabha. He is on a motion of breach of privilege. In the order of precedence the point of order will get precedence over the breach of privilege.

MR. SPEAKER: Please take your seat. I am not allowing you. I have not allowed you. What is this? This is not good. I am not allowing you.

(Interruptions)*

MR. SPEAKER: This will not go on record.

SHRI ARIF MOHAMMAD KHAN : Sir, for the benefit of the hon. Members I will read out from the rule book and from the Practice and Procedure by Kaul and Shakdar. But first I come to the facts as you have rightly directed me. On 14th March, 1998, a Minister of the Government of Uttar Pradesh... (Interruptions)

MR. SPEAKER: You please conclude. I have given you enough time.

SHRI ARIF MOHAMMAD KHAN : Sir, I will conclude in just three minutes.

MR. SPEAKER: No, you conclude in only one minute.

SHRI ARIF MOHAMMAD KHAN : Sir, you are very kind to me. I am very obliged.

Sir, on 14th March, 1998, a Minister of the Government of Uttar Pradesh, Shri Lalji Tandon rang me to... (Interruptions).

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL): Sir, how is he concerned with the Parliament? Shri Lalji Tandon is not a Member of Parliament... (Interruptions)

SHRIMATI SUSHMA SWARAJ: Sir, he cannot refer a person who is not present here.

SHRI ARIF MOHAMMAD KHAN : This is in the notice... (Interruptions)

MR. SPEAKER: You have already made your point. Now I am calling Shri Ram Naik.

... (Interruptions)

* Not Recorded

MR. SPEAKER: You have raised your point of order. Now, I am calling Shri Ram Naik.

SHRI RAM NAIK: Sir, according to the conventions of this House ... (Interruptions)

MR. SPEAKER: You have already mentioned your point. Now, I have called Shri Ram Naik.

... (Interruptions)

">SHRI RAM NAIK: Sir, according to the conventions and rules of the House, the President's conduct cannot be discussed in the House. Moreover, a Motion seeking the confidence of the House is to be discussed in the House for which a notice has already been given and circulated. That is coming up for discussion tomorrow. So, when a particular Motion is coming up for discussion tomorrow, they cannot raise this issue today. Secondly, whether we are having a majority or a minority, that will be decided tomorrow. So, he cannot raise this issue today. Thirdly, according to Rule 222 ... (Interruptions)

MR. SPEAKER: I have allowed one hon. Member and he has already mentioned his point. Now, I am hearing the point of Shri Ram Naik.

... (Interruptions)

SHRI RAM NAIK: Now, he wants to raise the question of privilege. ... (Interruptions)

श्री रामदास आठवले : अध्यक्ष महोदय, आरिफ मोहम्मद खान को बोलने दीजिए। आपने आरिफ मोहम्मद खान को मौका दिया है, उनको बोलने दीजिए।

... (व्यवधान)

MR. SPEAKER: This is not good.

SHRI RAM NAIK: Sir, according to Rule 222, regarding the question of privilege, a notice has to be given and it has to be considered by you. When you study it, only then such matters can be raised. They cannot raise such issues broadly.

That is why, Sir, the President's conduct cannot be discussed. The Motion of Confidence is already slated to be discussed tomorrow. A notice regarding breach of privilege has to be studied and discussed and then only it can be permitted. These are the three reasons why this discussion cannot be allowed and this is my submission.

SHRI SHARAD PAWAR (BARAMATI): Shri Khan has to complete his point. Under Rule 222, he has sent a notice and you have given permission to him. You should allow him to complete.

MR. SPEAKER: I have allowed him and he has completed his point.

... (Interruptions)

SHRI ARIF MOHAMMAD KHAN : Sir, I have given a notice.

SHRI ACHARIA BASUDEB (BANKURA): Shri Arif Mohammad Khan has given a notice.

... (Interruptions)

श्री रामदास आठवले : अध्यक्ष महोदय, आपने आरिफ मोहम्मद खान को परमीशन दे दी है।

... (व्यवधान)

MR. SPEAKER: Please hear me. I have allowed one hon. Member. Why are you all standing? This is not good. He has already mentioned his point. If not, he will continue. What is this? If he has not completed, he can continue and make his point. Please do not stand up again. Shri Khan, please straightaway come to your point.

">

संसदीय कार्य मंत्री तथा पर्यटन मंत्री (श्री मदन लाल खुराना):

Sir, I am on a point of order.

मैं कहना चाहता हूँ कि इन्होंने यू.पी. के एक स्टेट मिनिस्टर का नाम लिया है, एक कैबिनेट मिनिस्टर का नाम लिया है। इस हाउस के अन्दर कैबिनेट मिनिस्टर का नाम नहीं लिया जा सकता।

... (व्यवधान)

श्री मदन लाल खुराना जारी दूसरी बात मैं यह कहना चाहता हूँ

... (व्यवधान)

मेरा व्यवस्था का प्रश्न यह है कि ये प्रेजीडेंट के कंडक्ट को यहां पर डिसकस करना चाहते हैं, यह नहीं हो सकता।

... (व्यवधान)

ये केवल अखबार पढ़कर उसको यहां कहना चाहते हैं। प्रेजीडेंट के कंडक्ट को यहां डिसकस नहीं किया जा सकता और दूसरा यह कि किसी राज्य के मंत्री का नाम यहां नहीं लिया जा सकता। .. (

Interruptions)

MR. SPEAKER : I am not allowing anybody. I am not allowing you. I will give my ruling also.

SHRI ARIF MOHAMMAD KHAN : I am not giving any verdict. I am just merely stating the facts so that this hon. House can take a view in the matter. (Interruptions)

अगर मैंने कोई ऐसा नाम ले दिया जिसको सुनकर उधर बैठे हुए सम्मानित सदस्यों को शर्म आती है तो मैं कह देता हूँ कि उत्तर प्रदेश सरकार के एक मंत्री

... (व्यवधान)

अगर आपको शर्म आती है तो मैं नाम नहीं लेता। ... (व्यवधान)

MR. SPEAKER : Please conclude.

... (Interruptions)

MR. SPEAKER : I am giving my ruling also. Please be seated. Please conclude.

SHRI ARIF MOHAMMAD KHAN : On 14th March, 1998 a Minister of the UP Government had called the leader of the BSP Group...(Interruptions)

MR. SPEAKER : Please be seated.

श्री आरिफ मोहम्मद खां : ये मुझे बोलने नहीं दे रहे हैं

... (व्यवधान)

How can I conclude if they do not allow me to speak? (Interruptions)

MR. SPEAKER : I will come to you and give you a chance to speak.

श्री वीरेन्द्र सिंह (मिर्जापुर): ये दूसरी समस्याओं को यहां उठाकर सदन नहीं चलने दे रहे हैं।

... (व्यवधान)

MR. SPEAKER : I am on my legs. I allowed only Shri Arif Mohammad Khan to speak and after that I am going to give my ruling. Please conclude now.

SHRI ARIF MOHAMMAD KHAN : Sir, before I proceed on this notice, I give oral notice of breach of privilege and contempt of the House against hon. Member, Shri Virendra Singh because you were on your legs and he was interrupting you. I give oral notice for this. Now I am coming to this issue.

श्री वीरेन्द्र सिंह (मिर्जापुर): मैं दो दिनों से देख रहा हूँ, हम लोगों के विशेषाधिकार का हनन हो रहा है

... (व्यवधान)

इनको मालूम हो गया है कि इनकी पार्टी चलने वाली नहीं है

... (व्यवधान)

इसी विषय पर मुझे भी बोलने का मौका दिया जाए।

SHRI ARIF MOHAMMAD KHAN : If they keep on interrupting me like this, how can I conclude?

श्री वीरेन्द्र सिंह (मिर्जापुर): ये सदन को नहीं चलने की धमकी दे रहे हैं। हमें भी बोलने का मौका मिलना चाहिए, अगर यह इनका विशेषाधिकार है तो हमारा भी यह विशेषाधिकार है

... (व्यवधान)

हमारे भी कुछ विशेषाधिकार हैं, इनके भी विशेषाधिकार हैं। इनके कुछ विशेष नहीं हैं।

... (व्यवधान)

जितना इनका अधिकार है, उतना मेरा अधिकार भी है। ... (व्यवधान) अगर सदन को नहीं चलने की धमकी दी जा रही है तो यह नहीं होने वाला। ... (व्यवधान) सरकार में बैठने का मतलब यह नहीं है कि हम सारी बातों को सुनते रहें। ... (व्यवधान)

SHRI ARIF MOHAMMAD KHAN : Sir, are they allowed to hold the House to ransom?... (Interruptions) Are they allowed to hold the House to ransom and violate the directions of the hon. Speaker? They do not allow me to speak... (Interruptions)

MR. SPEAKER : Please conclude.

... (Interruptions)

श्री आरिफ मोहम्मद खाँ: आप ही से सीखा है जो भी सीखा है।

... (व्यवधान)

I will not take more than three minutes if they allow me to state the facts... (Interruptions)

MR. SPEAKER : Shri Arif Mohammad Khan, please keep in mind that you have already mentioned your point.

SHRI ARIF MOHAMMAD KHAN : No, I have not yet made my point. I need just three minutes, not more than that.

MR. SPEAKER : This is not a discussion. You have given a notice. So, you please mention the points only and not more than that.

... (Interruptions)

SHRI ARIF MOHAMMAD KHAN : All right, Sir. If you kindly ensure that they do not interrupt me, I would like to state that a Minister of the Uttar Pradesh Government called the Leader of the BSP Parliamentary Group and asked her to support the BJP in forming the Government and promised her that she would be made the Home Minister... (Interruptions)

Then, the Uttar Pradesh Chief Minister, while in Delhi, summoned one of the Members of the BSP Parliamentary Group, Shri Akbar Ahmad Dumpy and offered him a berth in the Council of Ministers... (Interruptions)

MR. SPEAKER : Please conclude.

... (Interruptions)

SHRI ARIF MOHAMMAD KHAN (BAHRAICH): I will take one minute. ... (Interruptions) I have not concluded. They do not allow me to speak. I will not take more than two minutes.

Sir, similar offers are made to other Members of the BSP Parliamentary Group... (Interruptions) I am coming to that only. When Shri Akbar Ahmad Dumpy refused to accept the offer, he was told like this: "If you abstain on the day of voting.*"

... (Interruptions)

MR. SPEAKER : Sit down, please.

SHRI ARIF MOHAMMAD KHAN : I am now concluding.

MR. SPEAKER : You should not make an entire statement now. Please mention the facts only and nothing more than that.

... (Interruptions)

SHRIMATI SUSHMA SWARAJ: Sir, I am on a point of order under Rule 352...(Interruptions)

* Expunged as ordered by the Chair.

MR. SPEAKER : In this matter, I am giving my ruling.

... (Interruptions)

SHRI SATYA PAL JAIN : Sir, will you permit me to raise a point of order?... (Interruptions) I am on a point of order. He is on a point of breach of privilege. Kindly see rule 352...(Interruptions)

MR. SPEAKER : Shri Arif Mohammad Khan, please be seated. You have already mentioned it. Already 40 minutes have been taken.

... (Interruptions)

SHRI ARIF MOHAMMAD KHAN : Leaving aside their interruptions, I have not taken more than twenty seconds. I have one and a half minutes to go...(Interruptions)

MR. SPEAKER : Now I am giving my ruling.

... (Interruptions)

MR. SPEAKER : This is not good.

... (Interruptions)

MR. SPEAKER: Shri Acharia, please cooperate with me. Please cooperate with the Chair.

... (Interruptions)

MR. SPEAKER: I am not allowing anybody. Please be seated.

... (Interruptions)

MR. SPEAKER: Please sit down.

... (Interruptions)

MR. SPEAKER: I am not allowing anybody.

... (Interruptions)

SHRI AJIT JOGI (RAIGARH): This is a very serious matter. Kindly allow Mamataji to speak; kindly allow us to speak on this...(Interruptions)

MR. SPEAKER: This is not good.

... (Interruptions)

SHRI SUSHIL KUMAR SHINDE (SOLAPUR): This is a question of privilege of a Member...(Interruptions)

MR. SPEAKER: I am on my legs. Shri Acharia, what is this? You are a senior Member.

... (Interruptions)

SHRI ARIF MOHAMMAD KHAN : Let me conclude, Sir. I will take just one minute. They have not allowed me...(Interruptions)

MR. SPEAKER: I will give my ruling.

... (Interruptions)

SHRI BASUDEB ACHARIA : How can you give your ruling without hearing him?...(Interruptions)

MR. SPEAKER: What is this? When I am on my legs, you are supposed to sit.

... (Interruptions)

SHRI ARIF MOHAMMAD KHAN : I will not take more than one minute...(Interruptions)

MR. SPEAKER: This is not good.

... (Interruptions)

SHRI ARIF MOHAMMAD KHAN : Let me conclude. Please allow me to state the facts...(Interruptions)

MR. SPEAKER: I am on my legs.

श्री आरिफ मोहम्मद खां : महोदय, मुझे कन्क्लूड करने दीजिए।

... (व्यवधान)

मुझे

आप कन्क्लूड नहीं करने दे रहे हैं।

... (व्यवधान)

अध्यक्ष महोदय : आप बार-बार मत बोलिए। बैठ जाइए।

... (Interruptions)

MR. SPEAKER: Nothing will go on record.

(Interruptions) *

* Not Recorded.

SHRI ARIF MOHAMMAD KHAN (BAHRAICH): Please give me one minute.

MR. SPEAKER: I have given you half-an-hour.

... (Interruptions)

MR. SPEAKER: You are a senior Member. What is this? You please sit down first.

... (Interruptions)

SHRI SUSHIL KUMAR SHINDE : Having made an allegation, let him get an opportunity to have his say...
(Interruptions)

MR. SPEAKER: What is this? You must know the rules. You must know the precedents.

... (Interruptions)

MR. SPEAKER: Shri Sushil Shinde, please be seated. You are a senior Member. How can you talk like that?

... (Interruptions)

MR. SPEAKER: I will give you an opportunity.

... (Interruptions)

SHRI ARIF MOHAMMAD KHAN : Sir, give me only half-a-minute more... (Interruptions)

MR. SPEAKER: Nothing will go on record.

(Interruptions)*

MR. SPEAKER: Shri Arif Mohammad Khan, you have already spoken for half an hour. Now, please be seated.

... (Interruptions)

MR. SPEAKER: When I am on my legs, how can you stand like this?

... (Interruptions)

KUMARI MAMTA BANERJEE (CALCUTTA SOUTH): Mr. Speaker, Sir, please give your ruling. ...
(Interruptions)

MR. SPEAKER: I have heard you sufficiently.

... (Interruptions)

MR. SPEAKER: What is this, Prof. P.J. Kurien? Please sit down.

* Not Recorded

PROF. P.J. KURIEN (MAVELIKARA): Sir, I want to make a submission before you give your ruling. ...
(Interruptions)

MR. SPEAKER: When the Speaker is on his legs, how can you stand like this? Shri P. Upendra, you are a senior Member. Please sit down.

... (Interruptions)

PROF. P.J. KURIEN : Sir, this House has a right to hear Shri Akbar Ahmed Dumpy. He is present here... (Interruptions)... Shri Akbar Ahmed Dumpy should be allowed to speak... (Interruptions)

MR. SPEAKER: Nothing will go on record.

(Interruptions)*

MR. SPEAKER: Shri Ajit Jogi, please sit down. When the Speaker is on his legs, you are not supposed to speak like this.

... (Interruptions)

MR. SPEAKER: Shri Sushil Shinde, what is this? You are a senior Member. I will allow you to speak later. But now please sit down.

SHRI SUSHIL KUMAR SHINDE : Right, Sir... (Interruptions)

SHRI ARIF MOHAMMAD KHAN (BAHRAICH): Sir, let me conclude... (Interruptions)

KUMARI MAMTA BANERJEE (CALCUTTA SOUTH): Sir, you please give your ruling now. ... (Interruptions)

SHRI P. SHIV SHANKER (TENALI): Sir, I am on a point of order.

MR. SPEAKER: I will allow you.

... (Interruptions)

MR. SPEAKER: Please take your seat.

...(Interruptions)

KUMARI MAMTA BANERJEE : What about us? I raised my hands first. Everybody has a right to speak in the House.

* Not Recorded

">SHRI P. SHIV SHANKER : Under Rule 222 you have been pleased to give consent to raise this issue in the House. Then, under Rule 225, if the Speaker gives his consent and holds that the matter proposed to be discussed is in order, shall call the Member concerned who shall rise in his place and while asking for leave to raise the question of privilege, make a short statement relevant thereto.

SHRI SATYA PAL JAIN : Consent has not been given as yet.

SHRI P. SHIV SHANKER : It has been given. Under Rule 222 he has given it. You can speak later.

Then, under Rule 225 (2) ...(Interruptions) Rule 225 (1) says: "Provided the Speaker has refused his consent under Rule 222...", this is not relevant here. We come to (2). If objection to leave being granted is taken, the Speaker shall request those Members who are in favour of leave being granted to rise in their places and if not less than 25 Members rise the Speaker shall declare that leave is granted. If less than 25 Members rise, the Speaker shall inform the Member that he does not have the leave of the House. Therefore, you will have to be

pleased to ask with reference to the leave whether it should be granted, in which case if 25 of us rise, then you will have to permit us.

Then, Rule 226 says that if leave under Rule 225 is granted, the House may consider the question and come to a decision or refer it to a Committee of Privileges. It comes at a later stage. The whole House has to decide whether it would like to decide it or refer it to the Privileges Committee. There is no question of your ruling.

SHRI ARIF MOHAMMAD KHAN : Let me complete my short statement. They are not allowing me to do so.

SHRI STAYA PAL JAIN : Consent has not been given. So, Rule 225 will not come here at all...(Interruptions)

MR. SPEAKER: When I am on my legs, how can you speak? You must know the rules and procedures. The question is with regard to the admissibility of the motion only and not for the discussion. I have also gone through the rules and procedures. It is with regard to the admissibility of the motion and not for the discussion. Anyhow, I have given forty minutes of time.

... (Interruptions)

MR. SPEAKER: This is too much. I have already given forty minutes. He has made his point.

SHRI ARIF MOHAMMAD KHAN: I have not completed my statement. I have not yet concluded. They have not allowed me to conclude...(Interruptions)

MR. SPEAKER: This is not good. Please understand me.

SHRI SHARAD PRWAR : Who is going to protect the rights of Members?

MR. SPEAKER: I have given sufficient time also.

...(Interruptions)

MR. SPEAKER: You are not supposed to stand.

SHRI SHARAD PAWAR : It is a very serious and grave issue. The name of a particular hon. Member has been mentioned here. Who is going to protect us? It is your responsibility. You are controlling the House. It is your responsibility to protect the hon. Members. You should give full opportunity to us and then give your ruling.

श्री मदन लाल खुराना : अध्यक्ष जी, मैं रूल ३५३ की ओर आपका ध्यान दिलाना चाहता हूँ।

... (व्यवधान)

MR. SPEAKER : Please take your seat. I have not allowed you. Why are you unnecessarily making a statement? I have not allowed you. I have allowed the Minister of Parliamentary Affairs, please keep it in mind.

श्री मदन लाल खुराना : मेरे इस पर दो ऑब्जेक्शन्स हैं। मैं दो मुद्दों की ओर आपका ध्यान दिलाते हुए अपनी बात सीमित रखना चाहूंगा।

Now, I quote rule 353.

"No allegation of a defamatory or incriminatory nature shall be made by a member against any person unless the member has given [adequate advance] notice to the Speaker ..."

क्या उन्होंने कोई नोटिस दिया है? इन्होंने उसका कोई नोटिस नहीं दिया। मैं सिर्फ यह बता दूँ

... (व्यवधान)

मानव संसाधन विकास मंत्रालय में राज्य मंत्री (कुमारी उमा भारती): : अध्यक्ष जी, जिस के खिलाफ चार्ज लगाया जाता है, उसके बारे में पहले नोटिस दिया जाता है।

श्री मदन लाल खुराना : सवाल केवल नोटिस का नहीं है। सवाल यह भी है कि जिस पर्सन के बारे में यह मुद्दा उठाया जा रहा है, उसके बारे में क्या एडवांस नोटिस है?

"... notice to the Speaker and also to the Minister concerned so that the Minister may be able to make an investigation into the matter ..."

मेरा यह कहना है कि इन्होंने आपको केवल इनफॉर्म कर दिया। इन्होंने कनसर्नड पर्सन के बारे में कोई नोटिस नहीं दिया। क्या कनसर्नड पर्सन के बारे में नोटिस दिया है?

... (व्यवधान)

अध्यक्ष जी, मैं जानना चाहता हूँ कि जिस का यह नाम ले रहे हैं और जिस के ऊपर आरोप लगा रहे हैं, क्या उसके बारे में इन्होंने कोई नोटिस दिया है और क्या उस पर कोई रिप्लाय आया है? मेरा यह भी कहना है कि इन्होंने प्रेजिडेंट के कंडक्ट को यहां डिसकस किया है। इन्होंने जो कहा, मैं उसको पूरी शक्ति के साथ कॉन्ट्राडिक्ट करना चाहता हूँ

... (व्यवधान)

इनका आरोप पॉलिटिकली मोटिवेटिड है और पूरी तरह से असत्य है।

... (व्यवधान)

श्री आरिफ मोहम्मद खां : आपने तो न्यायालय के फैसले को तोड़ा। बाबरी मस्जिद को तोड़ा।

... (व्यवधान)

MR. SPEAKER : Please sit down.

SHRI BASUDEB ACHARIA : I am on a very valid point. You have heard the Minister of Parliamentary Affairs. You should hear us also before giving your ruling.

MR. SPEAKER : This is not good.

... (Interruptions)

MR. SPEAKER : Shri Acharia, what is this?

SHRI ARIF MOHAMMAD KHAN : Can I be allowed to conclude in just half a minute? ... (Interruptions)

MR. SPEAKER : What is your objection?

... (Interruptions)

SHRI ARIF MOHAMMAD KHAN : Sir, I will take only thirty seconds. I promise you that I will not take even one minute.

MR. SPEAKER : No, no.

SHRI ARIF MOHAMMAD KHAN : Let me conclude.

MR. SPEAKER : No, please.

SHRI ARIF MOHAMMAD KHAN : I am requesting you with folded hands to permit me to conclude.

KUMARI MAMTA BANERJEE : Sir, you give your ruling now.

PROF. P.J. KURIEN : How can you give the ruling without hearing us?

MR. SPEAKER : I have heard sufficiently.

... (Interruptions)

MR. SPEAKER: Please sit down.

... (Interruptions)

MR. SPEAKER: I am already on my legs. Please sit down.

... (Interruptions)

MR. SPEAKER: Please sit down.

... (Interruptions)

MR. SPEAKER: The hon. Prime Minister is on his legs. Please sit down.

... (Interruptions)

">प्रधान मंत्री (श्री अटल बिहारी वाजपेयी) : अध्यक्ष महोदय, सदन में हो रहे कोलाहल के बीच अगर मैं ... (व्यवधान) और यह कोलाहल एकतरफा नहीं है। ... (व्यवधान)

मैं जहां तक समझ सका हूं तो हमारे मित्र ने, पता नहीं अब मुझे वे मित्र मानते हैं या नहीं।

श्री आरिफ़ मोहम्मद खां: उससे भी ज्यादा मानते हैं आपको।

श्री अटल बिहारी वाजपेयी : ज्यादा मत मानो। वह आरोप लगा रहे हैं कि ठाल्पमत में जो सरकार है वह अपना बहुमत बनाने के लिए अनैतिक तरीके अपना रही है।' यह आरोप लगाया गया है।

अध्यक्ष महोदय, मैं इस आरोप का खण्डन करता हूँ। मेरा एक सुझाव है। ... (व्यवधान)

MR. SPEAKER: What is this that you are doing? The Prime Minister is speaking.

... (Interruptions)

MR. SPEAKER: It is not good to interrupt.

... (Interruptions)

MR. SPEAKER: The Prime Minister is on his legs. All the Members may please take their seats.

... (Interruptions)

MR. SPEAKER: Shri Akbar, this is not good. That is not your seat. Please go to your seat.

... (Interruptions)

MR. SPEAKER: When the Prime Minister is speaking, how can you disturb him?

... (Interruptions)

श्री अटल बिहारी वाजपेयी: बैठिये

... (व्यवधान)

अध्यक्ष महोदय, मेरी सरकार अल्पमत में है या बहुमत में है यह कल सिद्ध हो जायेगा। ... (

Interruptions)

MR. SPEAKER: Please be patient.

... (Interruptions)

श्री अटल बिहारी वाजपेयी: माननीय सदस्य मेरे मित्र जो यह मामला उठा रहे हैं वह मामला कल की चर्चा में उठा सकते हैं। वह गम्भीरता के साथ सारे दस्तावेजों को लेकर कल की चर्चा में यह मामला उठायें, हमें भी उत्तर देने का अवसर मिलेगा, विस्तार से चर्चा होगी।

... (व्यवधान)

मैं उसमें सलाह नहीं दे सकता, लेकिन स्पीकर महोदय मैं आपको यह सलाह दे सकता हूँ कि अभी आप इस मामले पर फैसला न दें और कल की चर्चा में इस मामले को लिया जाए।

श्री आरिफ मोहम्मद खां: क्यों?..... (

Interruptions)

MR. SPEAKER: I am not allowing you. Please take your seat.

... (Interruptions)

श्री राजेश पायलट : माननीय अध्यक्ष महोदय, पिछली लोक सभा में आप नहीं थे। ... (व्यवधान)

MR. SPEAKER: No further clarifications please.

... (Interruptions)

">

श्री राजेश पायलट : आप जरा सुनिये, आप तो खड़े हो जाते हो।

... (व्यवधान)

माननीय अध्यक्ष महोदय, प्रधानमंत्री जी ने एक बहुत सही बात कही है। हमारा इस पर एक सुझाव है। माननीय प्रधानमंत्री जी को अगर याद हो, आज हममें कर्मों थोड़ी गर्मा-गर्मी हो रही है

... (व्यवधान)

और प्रधानमंत्री हमारा मन कर्मों भारी हो रहा है, इसी सदन में चर्चा चल रही थी, जब झारखंड का जिक्र आया था और सारा देश गंभीरता से सुन रहा था

... (व्यवधान)

मुझे बोलने नहीं दे रहे हैं

... (व्यवधान)

मैं प्रधानमंत्री जी को सुझाव दे रहा हूँ

... (व्यवधान)

... (Interruptions)

MR. SPEAKER: I have allowed only Shri Rajesh Pilot to speak.

... (Interruptions)

MR. SPEAKER: Please be seated.

... (Interruptions)

KUMARI MAMATA BANERJEE : Sir, if you allow him to speak, you may please allow the supporting parties also to speak. Then, no disturbance may be there. Please consider my request, Sir....(interruptions)

श्री राजेश पायलट: माननीय अध्यक्ष महोदय, अगर मेरे साथियों को याद हो, मेरे भाई उधर बैठे हुए हैं, पहले इधर बैठे थे, हम उधर बैठे थे और उस वक्त ममता जी भी हमारे साथ थी, जब यह जिक्र चल रहा था।

... (व्यवधान)

मेरा एक सुझाव है, माननीय प्रधान मंत्री जी ने बहुत साफ बात कह दी कि आपके पास प्रूफ हो तो कल ले आएं। मेरा एक सुझाव है आज जो माननीय सदस्य इस सदन के मੈम्बर हैं, अगर उनको याद हो कि झारखंड पर तो सदन के बाहर का स्टेटमेंट था और आप विपक्ष के नेता थे। आपने उस बयान को देकर हम पर एक चार्ज लगाया था। आज दोनों सदन के मੈम्बर यहां बैठे हुए हैं, अगर यह सदन में ले रहे हैं तो इस पर आप अपना मत दे दें और इसको प्रीविलेज कमेटी को सौंप दें, हमें कोई एतराज नहीं है।

... (व्यवधान)

आप मेरी बात को सुनेंगे या नहीं।

श्री लाल मुनी चौबे (बक्सर): अध्यक्ष महोदय, श्री आरिफ मौहम्मद खान का काम है अध्यक्ष के काम को बढ़ाना, नैतिक मूल्यों को तोड़ना, इस देश में अराजकता को फैलाना। इस देश में ऐसा काम ये लोग कर रहे हैं।

MR. SPEAKER: No, Shri Chaubey. Please be seated. First of all, take your seat.

... (Interruptions)

12.00 hrs.

... (Interruptions)

श्री लाल मुनी चौबे : अध्यक्ष महोदय, इनके घर पर छापा पड़ा था।

... (व्यवधान)

MR. SPEAKER: No, no. I have not allowed you.

... (Interruptions)

MR. SPEAKER: It is already one hour.

SHRI RAJESH PILOT: You do not look at the watch. I am concluding. ... (Interruptions)

मेरा सुझाव है

... (व्यवधान)

You do not allow the Members of the Opposition even to speak. ... (Interruptions)

MR. SPEAKER: Please take your seats.

... (Interruptions)

MR. SPEAKER: This is not good. Take your seats, please.

... (Interruptions)

MR. SPEAKER: You are speaking without the permission of the Chair. So, nothing will go on record.

(Interruptions)*

श्री आरिफ मोहम्मद खां :अध्यक्ष महोदय, अगर ये इसी प्रकार से बोलेंगे, तो हाउस कैसे चलेगा ?

... (व्यवधान)

MR. SPEAKER: Shri Lalmuni Chaubey, please take your seat.

... (Interruptions)

* Not Recorded

श्री अजीत जोगी(रायगढ़): अध्यक्ष महोदय, अगर ये हमें नहीं बोलने देंगे, तो हम भी इन्हें नहीं बोलने देंगे।

... (व्यवधान)

KUMARI MAMATA BANERJEE : We will also not allow you. ... (Interruptions) It is a mockery of the House.
... (Interruptions)

MR. SPEAKER: Shri Pilot, please conclude.

श्री राजेश पायलट : अध्यक्ष महोदय, मैं खुराना साहब से अनुरोध करता हूँ कि वे अपनी पार्टी के माननीय सदस्यों को चुप कराएं। उन्हें यह याद रखना चाहिए कि वे अब संसदीय कार्य मंत्री हैं। अब वे प्रतिपक्ष में नहीं हैं।

... (व्यवधान)

MR. SPEAKER: All the hon. Members are requested to take their seats.

... (Interruptions)

MR. SPEAKER: Shri Chaubey, please take your seat first.

... (Interruptions)

श्री राजेश पायलट : अध्यक्ष महोदय, मैं सत्ता पक्ष के भाइयों से प्रार्थना कर रहा था कि अगर उन्हें याद हो, तो आज भी झारखंड का मसला अदालत में चल रहा है और आज आम आदमी के मन में पार्लियामेंट की क्रेडिबिलिटी गिरती जा रही है।

... (व्यवधान)

MR. SPEAKER: No, no, I am not allowing you. Please take your seat.

... (Interruptions)

MR. SPEAKER: It is not good.

... (Interruptions)

KUMARI MAMATA BANERJEE : We have also got the Rules. ... (Interruptions)

MR. SPEAKER: I have carefully examined Shri Arif Mohammad Khan's notice of privilege against the hon. Prime Minister.

The case of the hon. Member is that there has been an attempt on the part of Shri Kalyan Singh, Chief Minister, Uttar Pradesh, Shri Kalraj Mishra and Shri Lalji Tandon to wrongfully and in a corrupt manner to influence Members of the House, Kumari Mayawati and Shri Akbar Ahmad Dumpy. Shri Arif Mohammad Khan has not produced any evidence. Mere allegations by the Member do not amount to any prima facie case even.

So, the notice is inadmissible. I disallow it.

... (Interruptions)

12.06 hrs.(At this stage, Shri Datta Meghe and some other hon. Members came and stood on the floor near the Table.)

SEVERAL HON. MEMBERS: Yes.

MR. SPEAKER: Shri Nitish Kumar may now move his resolutions.

12.09 hrs.

RESOLUTION RE: APPROVAL OF RECOMMENDATIONS IN THE
TWELFTH REPORT OF THE RAILWAY CONVENTION COMMITTEE, 1991

AND

RESOLUTION RE: APPROVAL OF RECOMMENDATIONS IN THE
THIRD REPORT OF THE RAILWAY CONVENTION COMMITTEE, 1996

THE MINISTER OF RAILWAYS (SHRI NITISH KUMAR): Sir, I beg to move the following Resolutions:

"That this House approves the recommendations made in Paragraphs 40, 41, 42, 44, 45, 47 and 48 contained in the Twelfth Report of Railway Convention Committee (1991) appointed to review the "Rate of Dividend" payable by the Railway Undertaking to General Revenues etc., which was presented in the Lok Sabha on 12.3.96".

"That this House approves the recommendations made in Paragraphs 64, 65, 66, 67 and 70 contained in the Third Report of Railway Convention Committee (1996) appointed to review the "Rate of Dividend" payable by the Railway Undertaking to General Revenues etc., which was presented in the Lok Sabha on 2.12.97".

I commend these resolutions for the consideration of this House.

... (Interruptions)

MR. SPEAKER: Now, the matter is over. Please go back to your seats.

... (Interruptions)

MR. SPEAKER: How could you speak on this subject when the matter is already over and the Speaker has already given his ruling on it?

... (Interruptions)

MR. SPEAKER: The matter is already over.

... (Interruptions)

MR. SPEAKER: What is this? You must know the rules and procedure.

... (Interruptions)

MR. SPEAKER: The Speaker has already given his ruling.

12.10 hrs.

(At this stage, Shri Datta Meghe and some other hon. Members went back to their seats.)

MR. SPEAKER: Shri Rosaiah, a Congress Party Member, may initiate the discussion on Railway Budget.

... (Interruptions)

MR. SPEAKER: You are a senior Member. You first listen to me. Please take your seat. The matter is already over. The Speaker has already given the ruling. How can you speak now on the same matter? You are all senior Members.

... (Interruptions)

SHRI P. SHIV SHANKER (TENALI): The procedure is laid down in the Rules. It has to be followed....
(Interruptions)

SHRI AJIT JOGI (RAIGARH): You should not give a ruling till you have listened to us ... (Interruptions)

MR. SPEAKER: Shri Rosaiah, you may start your speech.

SHRI ROSAIAH KONIJETE (NARASARAOPET): I can only speak when the House is in order. How can I speak otherwise?... (Interruptions)

MR. SPEAKER: You come to my Chamber later on. We will discuss it.

12.12 hrs.

(At this stage, Shri Akbar Ahmad Dumpy and some other hon. Members came and stood on the floor near the Table.)

MR. SPEAKER: Are you taking part in the discussion or not? Your name has been given by your Party.

SHRI ROSAIAH KONIJETE : I very much want to speak but you please bring the House to order.

... (Interruptions)

MR. SPEAKER: Please take your seat.

12.13 hrs.

(At this stage, Shri Akbar Ahmad Dumpy and some other hon. Members

went back to their seats.)

... (Interruptions)

SHRI AJIT JOGI : Sir, you should protect the privilege of the House... (Interruptions)

SHRI ROSAIAH KONIJETE : I am ready to speak but how can I speak!... (Interruptions)

MR. SPEAKER: You please start your speech.

... (Interruptions)

MR. SPEAKER: Please take your seat.

... (Interruptions)

MR. SPEAKER: The Chair has already given a ruling. How can you now speak on the same subject?

... (Interruptions)

MR. SPEAKER: I have already called Shri Rosaiah. He is from your Party.

... (Interruptions)

MR. SPEAKER: I have called Shri Rosaiah, a Member from your Party, to initiate the discussion. He is a senior Member and he wants to speak on the Railway Budget. Please cooperate with him.

... (Interruptions)

SHRI ARIF MOHAMMAD : Sir, it is the sacred duty of the hon. Speaker to protect the Members. I am being threatened. I am being intimidated.... (Interruptions)

MR. SPEAKER: Nothing will go on record except the hon. Member, Shri Rosaiah who is participating in the discussion.

(Interruptions) ... (Not recorded)

12.14 hrs.

(At this stage, Shri Akbar Ahmad Dumpy and some other hon. Members came and sat on the floor near the Table.)

MR. SPEAKER: Please start your speech. Are you ready or not?

SHRI ROSAIAH KONIJETE : Sir, the mikes are not working. I am not able to hear even you. ... (Interruptions)

MR. SPEAKER: Nothing will go on record except what Shri Rosaiah says.

(Interruptions)*

MR. SPEAKER: Nothing will go on record.

(Interruptions)*

MR. SPEAKER: I have called Shri Rosaiah. Nothing but what he says will go on record.

(Interruptions)*

MR. SPEAKER: I request the Leader of the Opposition to cooperate. There is no time.

12.17 hrs.

(At this stage, Shri Anil Basu, Shri Vilas Muttemwar

and some other hon. Members came and stood on the floor near the Table.)

(Interruptions)*

* Not Recorded.

MR. SPEAKER: There is important business to be discussed today. Yesterday, you had finalised the list of business. I have allowed sufficient time on this. I have allowed Shri Rajesh Pilot, the Leader of the Opposition and Shri Shiv Shanker on this. I have allowed four Members on this matter. For a small matter, I have allowed four Members.

12.18 hrs.

(At this stage, Shri Anil Basu, Shri Vilas Muttemwar

and some other hon. Members went back to their seats.)

(Interruptions)*

MR. SPEAKER: I have already given my ruling on this. I have allowed four Members. This is a matter relating to the admissibility of a notice.

(Interruptions)*

MR. SPEAKER: You please go to your seats first and then speak.

12.19 hrs.

(At this stage, Shri Akbar Ahmad Dumpy and some other hon. Members

went back to their seats.)

(Interruptions)*

MR. SPEAKER: Please understand the position. This is a small matter with regard to the admissibility of a notice.

... (Interruptions)

SHRI SHARAD PAWAR (BARAMATI): Is it a small matter? We cannot tolerate this.

... (Interruptions)

MR. SPEAKER: Please hear me.

... (Interruptions)

SHRI SHARAD PAWAR : Money has been offered. You cannot say that this is a small matter. We cannot accept this. ... (Interruptions) Is it a small matter?

* Not Recorded.

MR. SPEAKER: No, not the content of it.

... (Interruptions)

SHRI SHARAD PAWAR (BARAMATI): Money has been offered here. The CBI has been used and you are calling this a small matter. We cannot accept it. ... (Interruptions) Because of this, you are calling it a small matter, but it is responsible for the formation of this Government* ... (Interruptions)

AN HON. MEMBER: Mr. Speaker, Sir, it is rather unfortunate to see (Interruptions)

MR. SPEAKER: Shri Rosaiah.

... (Interruptions)

MR. SPEAKER: The House stands adjourned to meet at 1 p.m.

12.22 hrs.

The Lok Sabha then adjourned till Thirteen of the Clock. -----

13.03 hrs.

The Lok Sabha re-assembled at three minutes

past thirteen of the Clock.

(Mr. Speaker in the Chair)

MR. SPEAKER: The House stands adjourned till 2 p.m.

13.04 hrs.

The Lok Sabha then adjourned for Lunch till Fourteen

of the Clock.

* Expunged as ordered by the Chair.

14.01 hrs.

The Lok Sabha re-assembled after Lunch at one minute

past Fourteen of the Clock.

(Mr. Speaker in the Chair)

MR. SPEAKER: I now call upon Shri Sharad Pawar to speak.

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श्री शरद पवार (बारामती): अध्यक्ष महोदय, दो तीन घन्टे से सदन में एक गम्भीर सवाल, जो हमारे सदस्य, श्री आरिफ मोहम्मद खां, ने उठाया है, पर विचार हो रहा है। उन्होंने जो बातें सदन में रखने की कोशिश की है, उससे सदस्य के और उनके अधिकार के हनन होने की परिस्थिति पैदा हुई है। हम अपेक्षा रखते थे कि इस बारे में कुछ और सदस्यों को अपनी भावनायें रखने का मौका मिलता तथा इससे कोई अच्छा रास्ता भी निकल सकता था। आपने इस बारे में निर्णय दे दिया और सदन में एक बार निर्णय देने के बाद फिर यहां उसी सवाल को उठाना, उसी सवाल को दोहराना, सदन की गरिमा के लिए, सदन की प्रतिष्ठा के लिए मुझे ठीक नहीं लगता। मगर साथ-ही-साथ यहां जो सवाल उठाया गया है, वह मुझे अहम लगता है, महत्वपूर्ण लगता है। मैं प्रधान मंत्री जी से अनुरोध करूंगा कि श्री आरिफ मोहम्मद खां ने जो सवाल आपके सामने उठाया है, उस पर कुछ कहें। इसमें सबसे ज्यादा गम्भीर बात जो मुझे लगती है, इसमें सरकारी एजेंसी का इस्तेमाल हुआ है - सच किया है या नहीं किया है, इस बारे में मुझे जानकारी नहीं है। जब माननीय सदस्य यहां कहते हैं, तो इस में थोड़ी बहुत डिटेल में जाने की आवश्यकता है। ऐसा कुछ हुआ है, तो उसे दुरुस्त करने की आवश्यकता है और अगर नहीं हुआ है, तो तथ्य देशवासियों के सामने रखने की आवश्यकता है कि ऐसा कुछ नहीं हुआ है, क्योंकि इस एजेंसी की इज्जत रखने की हम लोगों को कोशिश करनी चाहिए। मुझे विश्वास है कि प्रधान मंत्री जी, जो सूचना दी गई है, उसे स्वीकार करेंगे और सदन का काम ठीक तरह से चलेगा।

महोदय, मुझे एक बात और कहनी है। सदन के सामने आपने यहां कुछ शब्दों का इस्तेमाल किया है, जिससे मुझे दुःख था, संतोष नहीं था। मगर मैं इतना ही साफ करना चाहता हूँ कि आपकी प्रतिष्ठा रखने की जिम्मेदारी हम लोगों की है। मेरे मुंह से कोई कठोर शब्द निकला हो, तो उसको वापिस लेने के लिए मेरे मन में कोई चीज नहीं है, मैं जरूर वापिस लूंगा। यह आपकी प्रतिष्ठा का सवाल है।

प्रधान मंत्री (श्री अटल बिहारी वाजपेयी): अध्यक्ष महोदय, प्रतिपक्ष के नेता श्री शरद पवार ने जो भावनाएं व्यक्त की हैं उनका मैं आदर करता हूँ। उन्होंने जिस बड़प्पन के भाव से परिमार्जन किया है वह सारे सदन के लिए एक आदर्श है, उसका भविष्य में भी अनुसरण होना चाहिए। दो-तीन घंटे की चर्चा में मुख्य रूप से जो सवाल उठा था और श्री शरद पवार ने भी उसका उल्लेख किया है, वह सीबीआई की कार्यशैली के बारे में है। यह कार्यशैली बरसों में ढली है, यह कार्यशैली अब एक रूप पा चुकी है। इस कार्यशैली के गुण-दोषों पर हम लोग लगातार चर्चा करते रहे हैं, टिप्पणी करते रहे हैं। लेकिन आज जिस प्रकरण का उल्लेख विशेष रूप से किया गया और सी.बी.आई. का नाम लिया गया, मैं उसकी जानकारी प्राप्त करूंगा और उसमें अगर किसी भी प्रकार की राजनीति की बू आई तो उसका निराकरण किया जाएगा, यह मैं आश्वासन देना चाहता हूँ। मेरी सरकार की यह निश्चित नीति रहेगी कि सी.बी.आई. जैसी संस्थाओं का कभी भी राजनीतिक उद्देश्यों के लिए उपयोग न हो।

अध्यक्ष महोदय, मैं एक बात और कहना चाहूंगा। इस सत्र के दिन सीमित हैं। हमें २८ तारीख को विश्वास का मत लेना है। वैसे २९ तारीख तक हमें विश्वास का मत लेना था लेकिन २९ तारीख को छुट्टी है। २८ तारीख को भी उगादी गुड़ी पड़वा है। ... (व्यवधान)

KUMARI MAMATA BANERJEE (CALCUTTA SOUTH): 29th is a Sunday.

श्री अटल बिहारी वाजपेयी: २८ तारीख को यह काम खत्म करना पड़ेगा। जहां तक विश्वास मत का सवाल है, आज कुछ फाइनेंशियल बिजनेस भी बाकी है, लेकिन यह बाधा आज रास्ते से हट गई है। हम जरा तेजी से चल कर, जल्दी से जल्दी अपने लक्ष्य तक पहुंच जाएं, यही मैं सदस्यों से अनुरोध करना चाहूंगा।